

J  
SLP(Crl.)... 12535 OF 2001

ITEM No.49

Court No. 4

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.)...../2001

(From the judgement and order dated 09/01/2001 in CRLA 108/96  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SUKHDEV

Petitioner (s)

VERSUS

STATE OF PUNJAB

Respondent (s)

( With Crl.M.P. No 12535/2001 for c/delay in filing SLP )

Date : 21/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS

HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr.R.K.Jain,Sr.Adv.

Mrs.K. Sarada Devi,Adv.(SCLSC)

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Delay condoned.

Leave granted.

Issue notice.

In the meantime,we order that the appellant be  
released on bail on executing a bond for such sum as may be  
fixed by the trial court with two solvent sureties to his  
satisfaction.

.SP1

(Rajesh Kumar)  
P.A. to. Addl.Registrar

(H.K.Bhatia)  
Court Master